

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 616  
IB-423/ND/2021**

**IN THE MATTER OF:  
Ms. Saroj Bala and Ors.**

**...PETITIONER**

**Vs.**

**M/s. Supertech Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC Code, 2016**

**Order delivered on 07.04.2022  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial Creditor** :Mr. Mareesh Pravir Sahay, Ms. Eccha Shukla, Ms. Awanitika And Mr. Sachin Kharb, Advocates.

**For the Respondent/Corporate Debtor** :

**For the Ex-management** :Mr. Akhil Shankhwar, Advocate

**ORDER**

Heard the submissions made by the Ld. Counsel for the Financial Creditor. The Corporate Debtor is already subjected to CIRP vide order dated 25.03.2022 in the matter relating to IB-204/ND/2021 Union Bank of India Vs. Supertech Ltd. Therefore, Financial Creditor may take steps immediately to lodge their claim with the IRP appointed in the said matter. The present Section 7 application bearing No. IB-423/ND/2021 stands **disposed** of. The case folders and connected papers may be sent to the record room.



**(Rahul Bhatnagar)  
Member (T)**



**(P.S.N Prasad)  
Member (J)**